

25. He is a very young boy. He is now on hunger strike. Because he fought for the cause of the workers, he was put in prison. He is on hunger strike. If something is not done, within a day or two he might lose his life. The most representative Union is not recognised by the management. This is the state of affairs.

Then again, take the Chittaranjan Locomotive Works. Shri Jagjivan Ram has been Railway Minister. He knows the facts. 90 per cent of the workers are under one Union. Many a time we have pointed out that this most representative Union is not recognised because it is conducted by communists. How can we avoid communists because communists look after the interests of the workers? That is why the workers have confidence in them. If the INTUC also looks after the interests of the workers and if necessary fight the employers for the sake of safeguarding and defending the workers' interests, they will also be liked by the workers. But we find all the time the INTUC unions supporting the labour department and the employers. That being so, how can the workers have confidence in them?

**Shri K. N. Pande:** Workers have faith in INTUC. We saw it in the recent 'bandhs', which his union was supporting.

**Shri Mohammad Elias:** There are some INTUC unions in which the workers have got confidence.

Coming to the question of repression, there are hundreds of our workers who are still in prison. They are all sincere and honest workers. Under the D.I.R. what happens is this. A petty Labour Officer takes up the phone and rings up the local Police Station that this worker is creating trouble and he must be arrested. Without any warrant, immediately a Police Officer comes and the worker is arrested and put in prison under the D.I.R. The Government

must see that such things must be stopped and the D.I.R. should not be utilised to suppress the Trade Union movement.

I strongly feel, Sir, that the Technical Institutes should not remain under the Ministry of Labour and they should be put under the Ministry of Education because it is absolutely a matter of technical training. There is a lot of mismanagement in these Institutes. If time would have permitted, I would have given to this House some examples and also all the information.

Regarding the contract labour system, there was discussion in the recent Labour Conference and it was stated that a Bill would be introduced in this regard. But the Bill has not yet been introduced. The contract labour system must be abolished as soon as it is possible; it is very necessary in the interest of welfare of labour. With this I conclude.

15.30 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### EIGHTY-FIFTH REPORT

**Shri Hem Raj (Kangra):** I move:

"That this House agrees with the Eighty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th April, 1966."

**Mr. Deputy-Speaker:** The question is:

"That this House agrees with the Eighty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th April, 1966."

*The motion was adopted.*